

Most Immediate

F.No. A-12026/1/2011-Admn.I (LA)
Government of India
Ministry of Law and Justice
Department of Legal Affairs

Shastri Bhawan, New Delhi,
Dated the 17th February, 2011.

CIRCULAR

Subject:- Engagement of Advocates-on-Record in Central Agency Section, Ministry of Law & Justice on contract basis.

The Ministry of Law & Justice, Department of Legal Affairs intends to engage on contract basis 05(five) Advocates-on-Record for filing Special Leave Petition/Civil/Criminal, etc. on behalf of the Union of India, before the Hon'ble Supreme Court in Revenue Matters.

2. Advocates-on-Record practising before the Supreme Court who fulfil the following requirements are eligible for being considered for the aforesaid engagement:-

- (i) The applicants should have at-least 07 years' experience as an Advocate-on-Record in the Supreme Court of India;
- (ii) He/They should have proper staff and infrastructure to handle such matters.

3. The selection shall be made on the basis of an interview by a Selection Committee to be formed by the Ministry of Law & Justice. The engagement, if made, shall be on contract basis initially for a period of one year which may be extended at the discretion of the Ministry of Law & Justice subject to satisfactory performance of the Advocate-on-Record.

4. The selected candidate shall be paid a sum of Rs 7500/- (Seven thousand five hundred rupees only) per case. In addition, he shall be given miscellaneous expenses for typing etc. @ actual cost per page subject to a reasonable limit. The Advocate-on-Record shall be required to engage the services for drafting from a specially constituted panel of Lawyers for drafting revenue matters. Fee for such drafting shall be fixed and paid by this Ministry to the drafting Counsel. The Counsel designated to appear in the matter before the Supreme Court decided by the Head of Central Agency Section will have to be briefed by the Advocate-on-Record. The Advocate-on-Record will attend the case in court and do the follow-up action.

5. The Advocate-on-Record will be required to liaise with the officers of the Department of Revenue, Ministry of Finance who will be specially positioned in the same premises in which the Advocate-on-Record will be provided space to

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work from. It is expected that there will be complete coordination between the Revenue Officers and the Advocates-on-Record with a view to ensuring that the SLPs are filed without any delay, the paper books are prepared efficiently and there are no defects.

6. The selected candidate shall be assigned the work by the In-charge, Central Agency Section located in Supreme Court Compound in consultation with the Revenue officers. He shall be responsible for the case from the stage of drafting till it is numbered and listed before the Hon'ble Supreme Court.

7. The engagement may be terminated at any time by the Ministry of Law & Justice without assigning any reason.

8. The Advocates-on-Record who fulfill the eligibility criterion and are interested to offer their services for the aforesaid purposes may apply in the prescribed proforma (enclosed herewith) to Shri T.N.Tiwari, Joint Secretary & Legal Adviser and In-charge, Central Agency Section, Department of Legal Affairs, Ministry of Law & Justice, Supreme Court Compound, New Delhi within a period of 10 days from the date of publication of this circular with a copy to the undersigned in Room No.411'A', A Wing, Shastri Bhawan, New Delhi.

The application format is also available on the website <http://lawmin.nic.in/legal.htm>



(M.K.Sharma)
Joint Secretary & Legal Adviser
Tel.No.23383051

Copy to:-

- (1) Sr. Systems Analyst, NIC, D/o Legal affairs for uploading it on the website.
- (2) The In-charge, Central Agency Section with the request to take up the matter with the Registrar, Supreme Court of India for wide circulation of the circular.
- (3) The Secretary, Supreme Court Bar Association.
- (4) PS to Hon'ble MLJ/PPS to Ld. Attorney General/PS to Ld. Solicitor General/
PPS to Law Secretary



(M.K.Sharma)
Joint Secretary & Legal Adviser

PROFORMA

APPLICATION FOR ENAGEMENT OF ADVOCATES-ON-RECORD IN THE CENTRAL AGENCY SECTION, MINISTRY OF LAW & JUSTICE ON CONTRACT BASIS

1.	Name in full (in block letters)	
2.	Date of Birth	
3.	Father's name	
4.	Complete Residential Address and Official Address	
5.	Whether belongs to SC/ST/ OBC Category	
6.	Educational Qualifications	
7.	Date of Enrolment as an Advocate and date of qualifying as Advocate-on-Record	
8.	Average Annual income	
9.	Telephone Nos.	
10.	E-mail ID	
11.	Additional relevant information, if any, in support of your suitability for the said engagement. Attach a separate sheet, if necessary.	

Signature

Place:

Date: